

#### **Purchase of static energy meters by SEBs**

2388. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of POWER be pleased to state:

(a) whether all State Electricity Boards (SEBs) are required to procure static energy meters as per the regulations Number 502/70/CEA/DP&D dated 17th March, 2006, issued by the Central Electricity Authority (CEA);

(b) whether, according to these regulations, all SEBs are required to purchase static energy meters having LCD display with communication facility so as to download billing/metering date including temper records;

(c) if so, whether the Punjab State Power Corporation Limited is not adhering to the regulations issued by CEA causing revenue loss to the exchequer; and

(d) if so, the reasons therefor and action taken by CEA against SEBs for violation of its regulations, so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
(a) and (b) Paragraph 4 & 5 of the Regulation No.502/70/CEA/DP&D notified by CEA on 17th March, 2006 stipulates as under:

#### **"4. Type of meters.-**

(1) All interface meters, consumer meters and energy accounting and audit meters shall be of static type.

(2) The meters not complying with these regulations shall be replaced by the licensee on his own or on request of the consumer. The meters may also be replaced as per the regulations or directions of the Appropriate Commission or pursuant to the reforms programme of the Appropriate Government."

#### **5. Standards. -**

All interface meters, consumer meters and energy accounting and audit meters shall:-

(a) comply with the relevant standards of Bureau of Indian Standards (BIS). If BIS Standards are not available for a particular equipment or material, the relevant British Standards (BS), International Electro-technical Commission (IEC) Standards, or any other equivalent Standard shall be followed:

Provided that whenever an international Standard or IEC Standard is followed, necessary corrections or modifications shall be made for nominal system frequency, nominal system voltage, ambient temperature, humidity and other conditions prevailing in India before actual adoption of the said Standard;

(b) conform to the standards on 'Installation and Operation of Meters' as specified in Schedule..."

(c) and (d) It has been informed by Government of Punjab that Punjab State Power Corporation Limited (PSPCL) is adhering to the regulations and is procuring static energy meters with Liquid Crystal Display (LCD) with data downloading facility, for all applications (except for single phase consumers), viz. for Grid Metering, all industrial consumers and all three phase consumers.

Further steps to procure single phase static meters with LCD and data downloading have been initiated. There is no revenue loss to the Punjab State Corporation Ltd. on account of Purchase of these single phase static meters.

#### **Annual loss to power sector**

2389. DR. GYAN PRAKASH PILANIA: Will the Minister of POWER be pleased to state:

(a) the aggregate annual loss to power sector due to theft/pilferage, AT&C and other losses in the country, State-wise;

(b) whether losses in the power sector have increased or decreased during the last few years;

(c) if so, the details thereof; and

(d) the steps taken by Government to deal with this problem?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) to (c) As per the 7th 'Report on Performance of State Power Utilities' published by Power Finance Corporation, the Profit/(Loss) on accrual basis for utilities selling directly to the consumers has increased from Rs. 14,303 crore in 2006-07 to Rs. 14,720 crore in 2007-08 and further to Rs.20,920 crore in 2008-09. The break-up of losses due to theft/pilferage or AT&C losses is not available with PFC. The utility-wise details of the Profit/(Loss) on accrual basis for utilities selling directly to the consumers are given in Statement (See below).